

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 1**  
**(IB)-243(PB)/2020**

**IN THE MATTER OF:**

M/s. Geotech Exploration  
Vs.

Mideast Integrated Steels Ltd.

.... Applicant/petitioner

.... Respondent

**SECTION:**

**Under Section 9 of IBC, 2016**

**Order delivered on 17.01.2020**

**Coram:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : -  
For the Respondent : -

**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the Corporate Debtor-Respondent.

Process dasti.

List for further consideration on 31.01.2020.

-sd-

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

-sd-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**